of the Sixth Plan. The Plan propose a package of policy measures consisting of guidance, credit facilities, training, marketing and other measures of promoting self-employment of individuals and groups of individuals.

Commercial sale of Solar Energy for Cookers and Geysers

2877. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: Will the PRIME MINISTER be pleased to state whether it is fact that the Depart. ment propose to sell its newly developed technology for solar cookers and solar geysers for commercial utilisation and exploitation?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE TECHNOLOGY. AND ELECTRO-NICS AND ENVIRONMENT (SHRI C. P. N. SINGH): The technological know-how for solar water heating systems (geysers) for residential and applications has already industrial been transferred, through National Research Development Corporation of India, to some manufacturers. Some firms have started manufacture and sale of solar water heaters in country.

A number of different designs of solar cookers have been developed in the country. Some of these designs have been given over for commercial production.

धर्म परिवर्तन के लिए विदेशी धन का उपयोग

2878. श्री प्यारे लाल खण्डेलवाल : क्या गृह मत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि धर्म परिवर्तन कराने पर व्यय किये जाने के लिए भारी मात्रा में विदेशी धन भारत स्रा रहा है;

- (ख) क्या भारत के पूर्वी व दक्षिणी प्रदेशों के ग्रादिवासियों को धन का लालाल देकर ईसाई बनाया जा रहा है ; भ्रौर
- (ग) क्या देश में हरिजनों के धर्म-परिवर्तन को हाल की घटनाम्रों में स्ररब देशों से आये धन का उपयोग किया गया है: यदि हां, तो केन्द्रीय सरकार इस प्रकार के धर्म परिवर्तन के लिए ग्राने वाले विदेशी धन को रोकने के लिए क्या कदम उठाने का विचार रखती है ?

गृह मंद्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) जी नहीं, श्रीमान।

- (छ) इस कथन के समर्थन में कोई निश्चित प्रभाण नहीं हैं कि भारत के पर्वी ग्रौर दक्षिणी क्षेत्र में ग्राहिवासियों का ईसाई धर्म में परिवर्तन धन का लालच दे कर किया जारहा है।
- (ग) इस बात के समर्थन में कोई प्रमाण नहीं है कि इरिजनों के धर्म परिवर्तन की हाल की घटनाओं में परब देशों से प्राप्त धन का उपयोग किया गया है .

भारतीय लडिकियों को विदेश भेजने के लिये काजियों द्वारा उनकी शादियां कराया जाना

2879 श्री पारे लाल खंडेलबाल : क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान बम्बई से प्रकाशित उर्दू साप्ताहिक "तीसरी दुनिया" दिनांक 29 मई, 1981 में प्रकाशित समाचारो की स्रोर दिलाया गया है:
- (ख) यदि हां, तो काजियों निकाह कराने, तलाक कराने और धर्मान्तरण के लिए अपनाई जा रही प्रक्रियाओं को रोकने हेतु सरकार क्या कदम उठाने का विचार रखती है ;

- ्रा क्या कुछ कार्जः और उनकी महिला दलाल, अरबों की वासना पूर्ति के लिए भारतीय लड़िक्यों या उनके माता-पिता को लालच दे कर आदियां करवारहे हैं;
- (घ) सरकार इन गलत कामों को रोकने के लिए क्या कहन उठाने का विचार रखती है: ग्रीर
- (डा) क्या भारतीय लडिकयों को लालच दे कर ग्ररब देशों को भेजने का काम बड़े पैमाने पर चल रहा है; यदि हां, तो इसको रोकने, के लिए क्या कदम उठाये जा रहे हैं?

गृह महालय मं राज्य मंत्रो (श्रो योगेन्द्र मकवाना): (क) से (ङ) सूचना एक्ट्र की जा रही है ग्राँट स्था पटल पर रख दो जाएगी!

Unauthorised construction in Delhi

2880. SHRI KRISHNA NAND JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the number of licences which have been issued by the Municipal Corporation of Delhi for running shops alongwith the criteria for issuing such licences during 1980 and 1981 so far;
- (b) whether there are cases where the unauthorised construction/structures have been demolished or removed and whether any licences have been issued after demolition thereby enabling the unauthorised occupants to reconstruct the structures during this period;
- (c) whether the penalty is imposed on for carrying out trade without any licences in the residential houses/area;
- (d) whether Government are aware that shops in Guru Nanak

Market, Pusa Road, Delhi remain open till late in the evening and misused by anti-social elements; and

(e) if so, what are the details thereof and what are the names of the officers responsible for the issue of such licences and what action has been taken or proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The Municipal Corporation of Delhi has issued 11357 licences for running the shops under its jurisdiction during the year 1980 and 1981. Some of the main criteria for issue of these licences are as under:—

- (i) Application from the applicants on prescribed form.
 - (ii) Site plan and key plan.
- (iii) Latest rent receipt or proof of ownership.
 - (iv) Prof of shop establishment.
- (v) Certificate regarding unauthorised construction from Building Department of M.C.D.
 - (vi) Indemnity Bond.
- (vii) No objection from the Chief Fire Officer in case of hazardous trades.
- (b) No. Sir.
- (c) The Municipal Corporation of Delhi has stated that the offenders are prosecuted.
- (d) No instance of misuse of shops by anti-social elements have come to the notice of the Police. The Commissioner of Police, Delhi have already issued orders prohibiting the opening of Pan, Cigarettes and aerated water shops beyond 11 P.M. with a view to stopping assembly of persons who often are a source of annoyance in the neighbourhood and indulge in